GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:3975 ANSWERED ON:06.08.2014 ENFORCEMENT OF ENVIRONMENT NORMS Devi Smt. Rama;Khaire Shri Chandrakant Bhaurao

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether the Environment and Forests rules and regulations are not being properly adhered to in cities and metros;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government proposes to review the working of the enforcement agencies and officers and fix the responsibility in this regard;

(d) if so, the details thereof; and

(e) the action taken by the Government to ensure strict enforcement of Environment norms /regulations?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)to (d) The Government of India has formulated and implemented policies, programmes and legislation such as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 including rules and regulations made there under. These Rules and Regulations are generally being adhered to. However, in case of non-compliance, the Government has taken corrective measures in certain places/areas including cities and metro. As far as forests are concerned, no such information that the forest rules and regulations are not being adhered to in cities and metros has come to the notice of this Ministry.

These Rules and Regulations are being implemented by agencies like Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) and other Government Organisations. The status of implementation of these is reflected in the Annual Reports submitted by the aforesaid implementing agencies. The Ministry of Environment, Forests and Climate Change (MoEF&CC) as well as CPCB / SPCBs review the implementation of these Rules & Regulations from time to time on the suggestions received. Further, SPCBs/ PCCs are giving consent to industries/municipal authorities, health care facilities and authorisation for disposal of Hazardous Waste, E-waste, Municipal Solid Waste Plastic Waste thereby monitoring compliance of various Acts and Rules. Wherever necessary, punitive actions are taken against defaulting units/establishment/agencies and officers.

(e) The actions taken to ensure strict enforcement of environment norms/regulations interalia include:

Enforcement of emission and effluent standards;

Mandatory Environmental Clearance (EC) for industries and development projects;

Issuance of consents and authorizations to the industries and local bodies by the enforcement agencies.

Inspection of 17 categories of highly polluting industries for verification of compliance of environmental standards.

Setting up of Common effluent treatment plants for cluster of Small Scale Industrial units;

Introduction of cleaner fuel like CNG, LPG including improved diesel and gasoline to control vehicular pollution in cities and metros.

Strengthening of public transport systems including promotion of Metro Rail in major cities;

Promotion of low-waste and no-waste technology;

Implementation of water harvesting practices.

Promotion of clean technologies.